

**MR. DEPUTY SPEAKER:** I shall now put the **Demands for Grants on Account relating to the State of Punjab for 1989-90 to vote.**

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1990 in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 30."

*The motion was adopted.*

**MR. DEPUTY SPEAKER:** I shall now put the **Supplementary Demands for Grants(Punjab) for 1988-89 to vote.**

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the Third Column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1989 in respect of heads of demands entered in second column thereof against:-

Demands Nos: 1 to 5, 7, 8, 10 to 19, 21 to 23, 25, 26, 28 and 29."

*The motion was adopted.*

**PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL\* 1989**

[English]

**MR. DEPUTY SPEAKER:** We will now take up the Punjab Appropriation Bill.

**THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI):** I beg to move for leave to introduce a Bill to provide for the withdrawal off certain sums from and out of the Consolidated Funds of the State of Punjab for the services of a part of the financial year 1989-90.

**MR. DEPUTY SPEAKER:** The question is:

"That leave be granted to introduce a Bill o provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of financial year 1989-90."

*The motion was adopted*

**SHRI B. K. GADHVI:** I introduce\*\* the Bill.

**MR. DEPUTY SPEAKER:** Now the Minister.

**SHRI B. K. GADHVI:** I beg to move\*\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1989-90, be taken into consideration."

**SHRI C. JANGA REDDY (Hanamkonda):** Please give me two minutes, Sir.

**MR. DEPUTY SPEAKER:** No; you are coming at the end, and then making such requests always. You were given an opportunity. So many Members waited, and then they spoken. Like that, you could have done. You were given time, but you did not come. What can I do?

Now the question is:

"That the Bill to provide for the withdrawal of certain sums from and out of

\*\*Published in Gazette of India Extraordinary Part II, section 2 dated 27.3.89.

\*\*Introduced/Moved with the recommendation of the President

the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1989-90, be taken into consideration."

*The motion was adopted*

MR. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration.

The question is:

"That Clauses 2 and 3, and the Schedule stand part of the Bill."

*The motion was adopted*

Clauses 2 and 3, and the Schedule were added to the Bill

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting formula and the Title were added to the Bill*

MR. DEPUTY-SPEAKER: Now the Minister.

SHRI B.K. GADHVI: I beg to move "That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted*

18.26 hrs

PUNJAB APPROPRIATION BILL\* 1989

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): I beg to move for leave to intro-

duce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89."

*The motion was adopted.*

SHRI B.K. GADHVI: I introduce\*\* the Bill.

MR. DEPUTY SPEAKER: Now the Minister.

SHRI B K GADHVI: I beg to move\*\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1988-89, be taken into consideration."

*The motion was adopted*

MR. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration. The question is:

"That Clauses 2 and 3, and the Schedule stand part of the Bill."

\*Published in Gazette of India Extraordinary Part II, section 2 dated 27.3.89.

\*\*Introduced/Moved with the recommendation of the President.

*The motion was adopted.*

18.27 hrs.

*Clauses 2 and 3, and the Schedule were  
added to the Bill.*

BUSINESS OF THE HOUSE

[English]

MR. DEPUTY SPEAKER: The question  
is:

"That Clause 1, the enacting Formula  
and the Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting formula and the  
Title were added to the Bill*

MR. DEPUTY SPEAKER: Now the  
Minister.

SHRI B. K. GADHVI: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question  
is:

"That the Bill be passed."

*The motion was adopted*

THE DEPUTY MINISTER IN THE  
MINISTRY OF SURFACE TRANSPORT  
AND DEPUTY MINISTER IN THE MINIS-  
TRY OF PARLIAMENTARY AFFAIRS  
(SHRI P. NAMGYAL): Sir, the Report of the  
Sarkaria Commission on Centre-State Rela-  
tions is due for discussion tomorrow. As a  
large number of hon. Members want to par-  
ticipate in the discussion, I suggest that the  
discussion on the Demands for Grants  
(General) for 1989-90 may be taken up only  
after the conclusion of the discussion on the  
Report on 30th March 1989.

I hope you, Sir, and the august House  
will agree with the above suggestion.

MR. DEPUTY SPEAKER: I hope the  
House agrees.

SOME HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: The House  
now stands adjourned to reassemble tomor-  
row at 11.00 a.m.

18.28 hrs.

*The Lok Sabha then adjourned till Eleven  
of the Clock on Tuesday, March 28, 1989.  
Chaitra 7, 1911 (Saka).*